

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 77 OF 2005

STATE OF U.P.

.....

APPELLANT

VERSUS

ULFAT SINGH & ANR.

.....

RESPONDENTS

O R D E R

Heard the learned counsel for the parties.

The Criminal Appeal is dismissed.

We place on record our appreciation for the assistance rendered by Mr. Gaurav Agrawal, the learned Amicus Curiae and fix his fee at Rs. 7,000/- (Rupees Seven thousand only).

.....J
[HARJIT SINGH BEDI]

.....J
[J.M. PANCHAL]

NEW DELHI
SEPTEMBER 10, 2009.